

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1307  
ANSWERED ON:18.07.2014  
UNETHICAL MEDICAL PRACTICES  
Owaisi Shri Asaduddin

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has taken note of unethical professional misconduct on the part of medical professionals such as accepting commissions, gifts, travel facility, hospitality, cash or monetary grants and other favours from pharmaceutical and allied health sector industry;
- (b) if so, the reaction of the Government thereto;
- (c) the number of complaints received, enquiry conducted, action recommended and punishment awarded to the medical professionals for the unethical medical practices during each of the last three years and the current year, State/UT-wise;
- (d) whether the Government proposes to take fresh measures to restrict doctors, from accepting gifts/favours from pharmaceutical and allied health sector industry; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

- (a) & (b): Medical Council of India (MCI) or the appropriate State Medical Councils have been empowered to take disciplinary action against a doctor for violation of the provisions of Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002. As and when complaints are received against the violation of code of ethics of doctors, MCI conducts inquiry into such violations and takes action against violators.
- (c): As per information furnished by MCI, the details of complaints received during the last three years and action taken thereof are at Annexure.
- (d) & (e): The Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 has already been amended vide notification dated 10th December, 2009 to restrict doctors from accepting gifts/favours from pharmaceutical and allied health sector industry.